CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK.

O.A.No.125 of 1989

Date of decision - January 25, 1990.

Easaw Mathew,
Son of Itty Easaw,
Junior Engineer (S.G.) (Retired).
Pattaru Construction Division,
Dandakaranya Project,
At/P.O./District-Koraput,
At present Ikareth House,
Village-Amallor, P.O. Manjadi,
P.S. Tiruvalla, Dist-Pathanamthitta,
Kerala State.

Applicant

Versus.

- Union of India, represented by its Secretary, Department of Internal Security, Rehabilitation Division, Jaisalmer House, Mansingh Road, New Delhi-1.
- 2. Chief Administrator,
 Dandakaranya Project,
 At/P.O./Dist-Koraput(Orissa).
- 3. The Superintending Engineer, Jagadalpur, Dandakaranya Project, At/P.O. Jagadalpur, Madhya Pradesh.

Respondents.

For Applicant - M/s. A.K.Mohapatra and P.K.Mohapatra

For Respondents - Mr. G. Rath, Sr. Standing Counsel (Central)

CORAM :

The Honourable Mr. N. Sengupta, Member (Judl.)
And

The Honourable Miss Usha Savara, Member (Admn.)





ORDER

In this case, the prayers of the applicant who was previously working in the Dandakaranya Development Authority are for directing the respondents to accept his notice of voluntary retirement under Rule 48-A of the Central Civil Services (Pension) Rules, 1972 and to direct the respondents to give him pensionary benefits under the said rule with effect from 16.6.1988 and also for a direction for payment of all arrear financial benefits.

2. The respondents have not filed any counter but on behalf of the respondents, Mr. Ganeswar Rath filed a Memo. (no annexure said to have accompanied the Memo.) stating that the respondents have granted all the reliefs prayed for by the applicant. In view of this Memo. nothing remains to be decided in the case and the case is disposed of as allowed on admission. No costs.

Member (Judicial)